

Faulty telephones of PCO/DTO at the Lake market, Rashbehari Avenue, Calcutta

814. PROF. SOURENDRA BHATTACHARJEE: Will the Minister of COMMUNICATIONS be pleased to state

(a) whether the telephones of PCO/DTO at the Lake Market, Rashbehari Avenue, Calcutta have been remaining out of order continuously for long time; and

(b) if so, the facts thereof and details of periods in 1990 during which the lines remained out of order?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH)

(a) Yes Sir; Telephone of PCOs/DTO remained out of order due to cable faults

(b) For the period from 1-8-90 to 19-8-90 and 19th Sep '90 to 28th December, 1990.

Setting up a High Level Committee to review the functioning of the Telecom Sector

815. SHRI GURUDAS DAS GUPTA Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a high-level committee has been set up to review the functioning of the telecom sector and to suggest remedies in the wake of the controversy over the proposal for setting up of more Mahanagar Telephone Nigam Limited (MTNL) units; and

(b) if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH)

(a) and (b) Yes, Sir The Government has set up a High Level Committee to go into all aspects of restructuring of Telecom Organisations in country and to recommend the most appropriate organisational structure keeping in view the developmen-

tal and operational needs as well as the financial implications etc. Appropriate decisions in the matter will be taken after the receipt of the Committee's Report.

Amendment to National Highways Act for collection of toll on National Highways

816 SHRI SURESH KALMADI Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether it is a fact that Government propose to amend the National Highways Act for incorporating a provision for collection of toll on the National Highways; and

(b) if so, the estimated additional revenues likely to accrue therefrom?

THE MINISTER OF WATER RESOURCES WITH ADDITIONAL CHARGE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA) (a) Yes, Sir

(b) It is too early to indicate the accrual of additional revenue as it will depend upon intensity of traffic and rate of fees to be charged from the users keeping in view the various factors.

Appointment of High-Level Committee for Telecommunications Department

817. SHRI SURESH KALMADI Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that Government have appointed a High-level Committee to look into the entire organisational structure of the department of Telecommunications; and

(b) if so, the names of the members of the Committee and the terms of reference thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAI PARKASH) (a) Yes, Sir.

(b) The information is given in the Statement

Statement

Government of India Ministry of Communications
Telecommunication Commission
Sanchar Bhavan, 20 Ashoka Road,
New Delhi—110001

Dated the 19th December, 1990.

Subject—Constitution of a High Level
Committee for reorganisation of
the Telecom Department.

No 2-1/90-TCO Telecom is a basic
infrastructure which is vital to the economic
development of the country and
national integration. To respond to the
growing expectations of the people as well
as the need for massive expansion and
induction of high technology a more res-

ponsive structure to administer the tele-
com services was felt necessary and ac-
cordingly MTNL was created in April,
1986 and a Telecom Commission was
formed in May, 1989. However, the
quality of the structure seems to have
created certain problems which need im-
mediate attention of the Government.
Hence it has become necessary to review
the entire organisational structure and
advise Government on the most approp-
riate structure for the management of
Telecom Services over the next decade.
Government, has, therefore, decided to ap-
point a High Level Committee to look
into these matters and to make recom-
mendations.

2 The Members of the Committee are as follows.—

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| 1. Dr. M. B. Athreya
Management Expert | Chairman |
| 2. Shri V. Krishnamoorthy
Former Chairman, SAIL | Member |
| 3. Shri S G Pitroda
Chairman, Telecom Commission | Member |
| 4. Shri N. Vittal
Secretary,
Department of Electronics | Member |
| 5. Shri H P. Wagle
Member (Services) Telecom Commission. | Member |
| 6. Shri M P Shukla
CMD, MTNL | Member |
| 7. Shri P. V. Desai
Controller General of Accounts, New Delhi | Member |
| 8. Shri O P Gupta
Representative of Labour | Member |
| 9. Shri M R Par
Representative of Consumer Interest. | Member |

3. The terms of Reference of the Committee are as follows.—

To recommend the appropriate organisational structure in the Telecom Department for management of Telecom Services in the country with the following objectives.—

(a) Upgradation of operating efficiency and customer services|relations;

(b) Development of infrastructure of Telecom Services to meet growing needs of Industry, Commerce and Administration all over the country in a balanced and smooth manner;

(c) Improvement of productivity and introduction of the technological changes,

(d) Establishment of an effective regulatory framework for existing and new value added telecom services;

(e) Improvement in industrial harmony and quality of work life of telecom employees;

(f) Raising of adequate resources to meet the massive expansion programme of telecom sector; and

(g) Commitment of Government to provide telecommunication services in Rural Areas and meet other social objectives.

4 The Committee while making its recommendations will take into consideration the strength and weaknesses of the existing set up under the Telecom Commission, in particular the present structure consisting of Government department and MTNL, the possible alternative models and associated financial and other implications, including impact on existing staff, public accountability of the essential service and other relevant factors such as national security. The structure should strike a proper balance between delegations of powers to the department and further to field formations and retention of controls with the Government in some critical areas especially in view of the answerability of the Government before the Parliament.

5. The Committee may seek the help of any other personnel or agencies in the discharge of its assignment. The Committee shall submit its report by 20th February, 1991.

6. The non-official members of the Committee would be entitled to travelling allowances as per Ministry of Finance O.M No. F. 6(26)-E-IV/59 dated 5-9-1960, as amended from time to time and other facilities necessary for carrying out the assignment.

Passenger-oriented wayside amenities along the National Highways

818. SHRI RAJNI RANJAN SAHU: Will the Minister of SURFACE TRANSPORT be pleased to refer to the answer to Unstarred Question 1551 given in the Rajya Sabha on the 23rd May, 1990 and state what progress has so far been made in providing passenger-oriented wayside amenities along the National Highways, Statewise?

THE MINISTER OF WATER RESOURCES WITH ADDITIONAL CHARGE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI MANUBHAI KOTADIA) Latest Statewise position of applications received from forty eight parties is indicated in the Annexure [See Appendix CLVI, Annexure No. 17]

मंजूरी के लिए लम्बित पड़ी राजस्थान की सिंचाई परियोजनाएं

819. डा० अब्दुल अहमद : क्या जल संसाधन मंत्री यह बताने की कृपा करेंगे कि :

(क) राजस्थान की कौन-कौन सी सिंचाई परियोजनाएं केन्द्रीय सरकार के पास मंजूरी के लिए लम्बित पड़ी हैं तथा उन्हें कब तक मंजूरी दे दी जाएगी और इसका ब्योरा क्या है;

(ख) राजस्थान में केन्द्रीय सरकार की मदद से सिंचाई तथा जल संबंधी कौन-कौन सी परियोजनाएं चल रही हैं तथा उक्त परियोजनाओं के कब तक